

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 264 of 2020**

**In the matter of:**

**Amar Plaza and Holdings Ltd.**

**....Appellant**

**Vs.**

**Shree Shiromani Project Pvt Ltd.**

**....Respondent**

**Present:**

**Appellant:           Mr. Dhruv Surana and Mr. Ashish Choudhary,  
Advocates for Appellant.**

**Respondent:         Nemo.**

**ORDER**

**20.02.2020:**       Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by 16<sup>th</sup> March. Let the requisites be filed alongwith a process fee within three days from today. If the Appellants provide an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

Registry is directed to List the matter on **16<sup>th</sup> March, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*ha/nn*